KARNATAKA ACT NO 47 OF 2017

THE KARNATAKA REPEALING OF CERTAIN ENACTMENTS ACT, 2017 Arrangement of Sections

STATEMENT OF OBJECTS AND REASONS

Sections:

- 1. Short title and Commencement
- 2. Definitions
- 3. Repeal of certain enactments
- 4. <u>Savings</u>
 <u>Frist Schedule</u>
 Second Schedule

STATEMENT OF OBJECTS AND REASONS

Amending Act 47 of 2017.- It is considered necessary to repeal the amendment Acts from the year 2012 to 2015 and also laws which are redundant or have lost their significance as suggested by the Government of India and as recommended by the Law Commission of India in its 248th, 249th and 251st Reports and by the Ramanujam Committee constituted by the office of the Prime Minister of India. In particular, Improvement in Towns Act, 1850 (26 of 1850) and the Bangalore Marriages Validating Act, 1936 (16 of 1936), which are recommended by the Law Commission of India, and as well as Ramanujam Committee, are also included in this repealing of certain enactments Bill, 2017.

Hence, the Bill.

[L.A. Bill No.39 of 2017, File No. Samvyashae 40 Shasana 2017] [Article 246 and matters in List II and III of seventh schedule to the Constitution of India]

KARNATAKA ACT NO 47 OF 2017

(First Published in the Karnataka Gazette Extra-ordinary on the 8th day of December, 2017)

THE KARNATAKA REPEALING OF CERTAIN ENACTMENTS ACT, 2017

(Received the assent of the Governor on the 6th day of December, 2017)

An Act to repeal certain enactments in the State of Karnataka.

Whereas it is expedient to repeal certain enactments in force in the State.

Be it enacted by the Karnataka State Legislature in the sixty eighth year of the Republic of India as follows:-

- **1. Short title and Commencement.-** (1) This Act may be called the Karnataka Repealing of Certain Enactments Act, 2017.
 - (2) It shall come into force at once.
- **2. Definitions.-** In this Act, unless the context otherwise requires, "Schedule" means a Schedule annexed to this Act.
- **3. Repeal of certain enactments.-** The enactments specified in the First and Second Schedule are hereby repealed to the extent mentioned in the fifth column thereof.
 - **4. Savings.-** (1) The repeal by this Act of any enactment,-
- (i) shall not affect any other enactment in which the repealed enactment has been applied, incorporated or referred to;
- (ii) shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;
- (iii) shall not affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment hereby repealed;
- (iv) shall not revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force;
- (v) nor shall the repeal of the Appropriation Acts by this Act affect the audit, examination, accounting, investigation, inquiry or any other action taken or to be taken in relation thereto by any authority and such audit, examination, accounting, investigation, inquiry or action could be taken and/ or continued as if the said Acts are not repealed by this Act;
- (2) For the removal of doubts it is hereby declared that where this Act repeals any enactment by which,-
- (i) the text of any other enactment, was amended by the express addition, omission, insertion or substitution of any matter, the repeal shall not affect the continuance of any such amendment made by the enactment so repealed and in operation at the commencement of this Act;
- (ii) any action taken (including any rule or order or bye-law or regulation made or any tax or cess or fee assessed or collected) by the Government or any other authority has been validated or saved or proceedings before one authority has been transferred to another authority or any declaration has been made or any direction has been given, the repeal shall not affect the operation of such validation or saving or transfer or declaration or direction and in operation at the commencement of this Act; and

- (iii) any other enactment has been amended or repealed or extended to the State of Karnataka, with or without some consequential or transitory or saving provisions the repeal shall not affect the operation of such amendment, repeal, extension or provision and in operation at the time of commencement of this Act.
- (3) The provisions of sections 6, 8 and 24 of the Karnataka General Clauses Act, 1899 (Karnataka Act III of 1899) shall be applicable in respect of repeal of an enactment by this Act.

First Schedule Repealed Enactments (See Sections 2 and 3)

SL. No.	Year	ar Act Short Title No.		Extent of Repeal
(1)	(2)			(5)
1.	2012			The whole
2.	2012	3	The Mysore (Religious and Charitable) Inams Abolition (Karnatka Amendment) Act, 2011.	The whole
3.	2012	4	The Karnataka Appropriation (No.5) Act, 2011.	The whole
4.	2012	5	The Karnataka Appropriation (No.6) Act, 2011.	The whole
5.	2012	6		
6.	7 The Karnataka Scheduled Castes, Scheduled Tribes and Other Backward Classes (Reservation of Appointment etc.,) (Amendment) Act, 2011.		The whole	
7.	2012	9	The Karnataka Land Revenue (Second Amendment) Act, 2011.	The whole
8.	120121		The Karnataka Hindu Religious Institutions and Charitable Endowments (Second Amendment) Act, 2011.	The whole
9.			The whole	
10.			The Karnataka Motor Vehicles Taxation (Amendment) Act, 2012.	The whole
11.	2012	16 The Karnataka Appropriation (Vote on account) Act		The whole
12.	2012			The whole
13.	2012	17	The Karnataka Value Added Tax (Amendment) Act, 2012.	The whole
14.	2012	18	The Karnataka Taxation Laws (Amendment) Act, 2012.	The whole
15.	15. 2012 19 The Karnataka Municipalities and Certain Other Law (Amendment) Act, 2011.		The whole	
16.			The Karnataka Municipal Corporations and Certain Other Law (Amendment) Act, 2012.	The whole
17.			The Karnataka Legislature Salaries, Pensions and	The whole
18.	18. 2012 25		The Karnataka Appropriation (No.2) Act, 2012.	The whole
19.	2012	D12 26 The Karnataka Appropriation (No.3) Act, 2012. 27 The Karnataka Value Added Tax (Second Amendment)		The whole
20.	2012			The whole
21.	2012	28	The Karnataka Co-operative Societies (Second	The whole

SL. No.	Year	Act No.	Short Title	Extent of Repeal	
(1)	(2)	(3)	(4)	(5)	
			Amendment) Act, 2010.		
22.		29	The Karnataka Motor Vehicles Taxation (Second	The whole	
	2012		Amendment) Act, 2012.	except	
				Section-5	
23.	2012	30	The Karnataka Police (Amendment) Act, 2012.	The whole	
24.	2012	31	The Karnataka Municipal Corporations and Certain Other Law (Second Amendment) Act, 2012.	The whole	
25.	2012	32	The Karnataka Municipalities and Certain Other Law (Amendment) Act, 2012.	The whole	
26.		33	The Karnataka Homoeopathic Practitioners (Amendment)	The whole	
	2012		Act, 2012.	except	
				Section-5	
27.	2012	34	The Karnataka Command Areas Development	The whole	
	2012		(Amendment) Act, 2012.		
28.	2012	35	The Karnataka Veterinary, Animal and Fisheries Science	The whole	
			University (Amendment) Act, 2012.		
29.	2012	36	The Karnataka Guarantee of Services to Citizens	The whole	
	(Amendment) Act, 2012.		m 1 1		
30.	120121		The whole		
31.	(Amendment) Act, 2012. 1. 38 The University of Agricultural Sciences and Certain Other		The whole		
31.	2012	30	The University of Agricultural Sciences and Certain Other Law (Amendment) Act, 2012.		
	2012		Law (Amendment) Act, 2012.	except Section 4	
32.	2013	1	The Karnataka Appropriation (No.4) Act, 2012.	The whole	
33.		3	The Karnataka Co-operative Societies (Amendment) Act,	The whole	
00.	2013)	2012.	THE WHOLE	
34.	2013	4	The Karnataka Souharda Sahakari (Amendment) Act, 2012.	The whole	
35.		5	The Karnataka Local Authorities (Prohibition of Defection)	The whole	
	2013		(Amendment) Act, 2012.		
36.	0012	7	The Karnataka Legislature Salaries, Pensions and	The whole	
	Allowances (Second Amendment) Act, 2012.				
37.	7. 2013 8 The Karnataka Legislature Salaries, Pensions and Allowances (Third Amendment) Act, 2012.			The whole	
38.	2013	11 The Karnataka Land Revenue (Third Amendment) Act, 2011.		The whole	
39.	2013 24 The Karnataka Appropriation Act, 2013.		The whole		
40.	2013	25	The Karnataka Appropriation (Vote on account) Act, 2013.	The whole	
41.		26	The Karnataka Excise (Amendment) Act, 2013.	The whole	
	2013		except		
			Section-4		
42.	2013	27	The Karnataka Taxation Laws (Amendment) Act, 2013.	The whole	
43.	120131		The whole		
	Act, 2013.				

SL. No.	Year		Short Title	Extent of Repeal
(1) (2) (3)		(3)	(4)	(5)
44.	. 2013 29 The Karr		The Karnataka Stamp (Amendment) Bill, 2013.	The whole
45.	2013	30	The Karnataka Motor Vehicles Taxation (Amendment) Act, 2013.	The whole
46.	2013	31	The Karnataka Electricity (Taxation on Consumption) (Amendment) Act, 2013.	The whole
47.	2013	32	The Karnataka Value Added Tax (Amendment) Act, 2013.	The whole
48.	2013	34	The Mysore Palace (Acquisition and Transfer) (Amendment) Act, 2013.	The whole
49.	2013	38	The Karnataka Agricultural Produce Marketing (Regulation and Development) (Amendment) Act, 2013.	The whole
50.	2013	49	The Karnataka Police (Amendment) Act, 2013.	The whole
51.	2013	51	The Karnataka Land Revenue (Amendment) Act, 2012.	The whole
52.	2013	52	The Karnataka Appropriation (No.2) Act, 2013.	The whole
53.	2013	53	The Karnataka Taxation Laws (Second Amendment) Act, 2013.	The whole
54.	2013	54	The Karnataka Value Added Tax (Second Amendment) Act,2013.	The whole
55.			The whole	
56.	2013 57 The Karnataka Town And Country Planning And Certain Other Laws (Amendment) Act, 2009.		The whole	
57.	2013	58	The Karnataka Government Parks (Preservation) (Amendment) Act, 2013.	The whole
58.	2013	<u> </u>		The whole
59.	2013	60	The Karnataka Municipal Corporations (Amendment) Act, 2013.	The whole
60.	2013	61	The Karnataka Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Gamblers, Goondas, Immoral Traffic offenders and Slum-grabbers (Amendment) Act, 2009.	The whole
61.	2013	63	The Karnataka Appropriation (No.4) Act, 2013.	The whole
62.	2013	64	The Karnataka Regulation of Stone Crushers (Amendment) Act, 2013.	The whole
63.	2013	66	The Karnataka Land Revenue (Amendment) Act, 2013.	The whole
64.	2013 67 The Karnataka Town and Country Planning and Certain Other Laws (Amendment) Act, 2013.		The whole	
65.	2014	1	The Rajiv Gandhi University of Health Sciences (Amendment) Act, 2013.	The whole
66.	2014	2	The Karnataka Slum Areas (Improvement and Clearance) (Amendment) Act, 2013.	The whole
67.	2014	3	The Karnataka Industries (Facilitation) (Amendment) Act, 2013.	The whole
68.				The whole

SL. No.	Year		ar		
(1)	(2)	(3)	(4)	(5)	
69.	2014	5	The Karnataka Agricultural Produce Marketing (Regulation and Development) (Second Amendment) Act, 2013.	The whole	
70.	2014	6	The Universities of Agricultural Sciences (Amendment) Act, 2013.	The whole	
71.	2014	8	The Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2014.	The whole	
72.	2014	10	The Karnataka Town and Country Planning (Amendment) Act, 2014.	The whole	
73.	2014	11	The Karnataka Excise (Amendment) Act, 2014.	The whole	
74.	2014	13	The Karnataka Appropriation (Vote on account) Act, 2014.	The whole	
75.	2014	14	The Karnataka Taxation Laws (Amendment) Act, 2014.	The whole	
76.	2014	15	The Karnataka Value added tax (Amendment) Act, 2014.	The whole	
77.	2014	16	The Karnataka Appropriation Act, 2014.	The whole	
78.	2014	17	The Karnataka Fiscal Responsibility (Amendment) Act, 2014.	The whole	
79.	. 2014 18 The Karnataka Motor Vehicles Taxa 2014.		The Karnataka Motor Vehicles Taxation (Amendment) Act, 2014.	The whole	
80.	2014	14 19 The Karnataka Stamp (Amendment) Act, 2014.		The whole except Section 4	
81.	2014	20	The Karnataka Agricultural Produce Marketing (Regulation and Development (Amendment) Act, 2014.	The whole	
82.	2014	21	The Karnataka Municipal Corporations (Amendment) Act, 2014.	The whole	
83.	2014	22	The Visvesvaraya Technological University (Amendment) Act, 2011	The whole	
84.	2014	23	The Karnataka Panchayat Raj (Second Amendment) Act, 2013	The whole except Section-4	
85.	2014	24	The Karnataka Appropriation (No.2) Act, 2014.	The whole	
86.	2014	25	The Karnataka Appropriation (No.3) Act, 2014.	The whole	
87.	2014	26	The Karnataka Land Revenue (Amendment) Act, 2014	The whole	
88.	2014	27	The Karnataka Land Reforms and Certain other Law (Amendment) Act, 2014	The whole	
89.	2014	28	The Karnataka Sugarcane (Regulation of purchase and Supply) (amendment) Act, 2014	The whole	
90.	2014	30	The Karnataka Home Guards (Amendment) Act, 2014	The whole	
91.	2014	31	The Karnataka Sakala Services (Amendment) Act, 2014	The whole	
92.	2014	33	The Karnataka State commission for Backward Classes (Amedment) Act, 2014	The whole	
93.	2014	34	The Karnataka Souharda Sahakari (Amendment) Act, 2014	The whole	

SL. Year Act				
(1)	(2)	(3)	(4)	(5)
94.	2014	35	The Karnataka Co-Operative Societies (Amendment) Act, 2014	The whole
95.	2014	36	Sri Malai Mahadeswarawamy Kshethra Development Authority (Amendment) Act, 2014	The whole
96.	2014	37	The Universities of Agricultural Sciences (Amendment) Act, 2014	The whole
97.	2015	01	The Karnataka Appropriation (No.4) Act, 2014.	The whole
98.	2015	02	The Karnataka Land Reforms and Certain Other Law (Amendment) Act, 2014.	The whole
99.	2015	03	The Karnataka Stamp (Second Amendment) Act, 2014	The whole
100	2015	04	The Karnataka Education (Amendment) Act, 2014.	The whole
101.	2015	05	The Karnataka Value Added Tax (Second Amendment) Act, 2014.	The whole
102.	2015	06	The Karnataka Municipalities and Certain Other Law (Amendment) Act, 2014.	The whole
103.	103. 2015 07			
104.	104. 2015 08		The Karnataka Preservation of Trees (Amendment) Act, 2014.	The whole
105.	105. 2015 09 The Karnataka Court F		The Karnataka Court Fees and Suits Valuation (Amendment) Act, 2014.	The whole
106.	2015	- 		The whole
107.	2015	11	The Karnataka State Universities (Amendment) Act, 2014.	The whole except section 4
108.	2015	13 The Karnataka Appropriation (Vote On Account) Act, 2015		The whole
109.	2015	14	The Karnataka Taxation Laws (Amendment) Act, 2015	The whole
110.	2015	15	The Karnataka Value Added Tax (Amendment) Act, 2015	The whole
111.	2015	16	The Karnataka Stamp (Amendment) Act, 2015	The whole
112.	2015	17	The Karnataka Panchayath Raj (Amendment) Act, 2015	The whole
113.	2015	18	The Karnataka Legislature Salaries, Pensions And Allowances (Amendment) Act, 2015	The whole
114.	2015	19	The Karnataka Ministers Salaries And Allowances (Amendment) Act, 2015	The whole
115.	2015	20	The Karnataka Transparency In Public Procurements (Amendment) Act, 2015	The whole
116.	2015	23	The Karnataka State Civil Services (Regulation Of Transfer Of Teachers) (Amendment) Act, 2015	The whole
117.	2015	24	The University Of Horticultural Sciences (Amendment) Act, 2015	The whole
118.	2015	27	The Karnataka Appropriation (No. 2) Act, 2015	The whole

SL. No.	Year	Act No.	Short Title	Extent of Repeal
(1)	(2)	(3)	(4)	(5)
119.	2015	28	The Karnataka Appropriation (No.3) Act, 2015	The whole
120.	2015	30	The Karnataka Small Cause Courts And Certain Other Law (Amendment) Act, 2015.	The whole
121.	2015	31	The Karnataka Land Revenue (Amendment) Act, 2015	The whole
122.	2015	32	The Karnataka State Civil Services (Regulation Of Transfer Of Teachers) (Second Amendment) Act, 2015	The whole
123.	2015	33	The Karnataka Land Reforms (Amendment) Act, 2015	The whole
124.	2015	34	The Karnataka State Universities (Amendment) Act, 2015	The whole except Sections 7 and 8.
125.	5. 2015 35 The Karnataka Lokayukta (Amendment) Act, 2015		The whole	
126.	2015	36	The Visveswaraiah Technological University (Amendment) Act, 2015	The whole
127.	2015	37	The Karnataka Veterinary, Animal And Fisheries Sciences University (Amendment) Act, 2014	The whole
128.	2015	38	The Karnataka Town And Country Planning (Amendment) Act, 2015	The whole
129.	2015	39	The Karnataka Professional Educational Institutions (Regulation Of Admission And Determination Of Fee) (Amendment) Act, 2015	The whole
130.	2015			The whole
131.	. 2015 41 The Karnataka Forest (Amendment) Act, 2015		The whole	
132.	2015	42	The Karnataka Municipal Corporation and certain other law (Amendment) Act, 2015.	The whole
133.	2015	43	The Karnataka Industries (Facilitation) (Amendment) Act, 2015	The whole
134.	. 2015 44 The Karnataka Pachayat Raj (Second Amendment) Act, 2015.		The whole	

Second Schedule Repealed Enactments (See Sections 2 and 3)

SL.	Year	Act	Short Title	Extent of
No.		No.		Repeal
(1)	(2)	(3)	(4)	(5)
1.	1850	26	Improvement in Towns Act, 1850.	The whole
2.	1936	16	The Bangalore Marriages Validating Act, 1936.	The whole
3.	1971	10	The Mysore Appropriation (Vote and Account) Act,	The whole
			1971	
4.	1971	11	The Mysore Appropriation Act, 1971	The whole
5.	1971	27	The Mysore Appropriation (No.2) Act, 1971	The whole
6.	1989	28	The Karnataka Appropriation Act, 1989.	The whole
7.	2008	07	The Karnataka Appropriation (Vote on account) Act,	The whole
			2008.	

8.	2008	08	The Karnataka Appropriation Act, 2008.	The whole

The above translation of ಕರ್ನಾಟಕ ಕೆಲವು ಅಧಿನಿಯಮಗಳನ್ನು ನಿರಸನಗೊಳಿಸುವ ಅಧಿನಿಯಮ, 2017 (2017 ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ: 47) be published in the Official Gazette under clause (3) of Article 348 of the Constitution of India.

VAJUBHAI VALA GOVERNOR OF KARNATAKA

By Order and in the name of the Governor of Karnataka

K. DWARAKANATH BABU

Secretary to Government Department of Parliamentary Affairs

ಸರ್ಕಾರಿ ಮುದ್ರಣಾಲಯ, ವಿಕಾಸ ಸೌಧ ಫಟಕ, ಬೆಂಗಳೂರು. (ಹಿ7) ಪ್ರತಿಗಳು: 500